Under DPCO, 2013, no person is authorized to sell any scheduled formulations to consumer at a price exceeding the price notified by NPPA. DPCO, 2013 also provides that all the existing manufacturers of scheduled formulations, selling the branded or generic or both the versions of scheduled formulations at a price lower than the ceiling price (plus local taxes as applicable) so fixed and notified by the Government, shall maintain their existing maximum retail price.

Merger of loss making MTNL with BSNL

1108. SHRI ANIL DESAI:

SHRI C.M. RAMESH:

SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that both MTNL and BSNL are making losses;
- (b) if so, the profit/loss status of these PSUs during the last three years;
- (c) whether there is any proposal for merger of these two PSUs, if so, the details thereof;
- (d) whether views of workers' unions of these PSUs are also taken into consideration to obviate any financial loss to them; and
 - (e) whether the merger envisages profits to these companies?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) Yes, Sir, Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited have been making losses. Details of their profit/losses during the last three years are given below:

142	Written Answers to	[RAJYA SABHA]	Unstarred Questions
			(In Rs. Crores)

Year	BSNL	MTNL
2011-12	(-) 8,851	(-) 4110
2012-13	(-) 7,884	(-) 5321
2013-14	(-) 7,085*	7825**

^{*}Unaudited and provisional

(c) to (e) Government is in the process of revival and revitalization of Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) through various short term, medium term and long term measures.

The long-term measures, including merger of BSNL and MTNL, would attempt to position these PSUs to emerge as market leaders in the converged telecommunication market. For an in-depth study on the implications of merger of the two PSUs, three groups have been constituted to study issues of human resources integration, technology integration and corporate integration.

Views of unions on merger would be taken into consideration before a decision is taken in best public interest and that of two companies.

Piracy over internet

1109. SHRIMATI JAYA BACHCHAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has taken note of piracy over internet; and
- (b) if so, whether Government has taken any steps to stop the same, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) Yes, Sir. Intellectual Property Rights for digital content in the country is covered under Copyright Act as amended *vide* The Copyright (Amendment) Act, 2012. The amendment also introduced protection against circumvention of technological protection measure and Rights Management Information

^{**} MTNL has shown a profit of Rs. 7825 crore mainly due to write back of provisions on account of pensionary liabilities and spectrum amortization costs after decisions of Government taken for revival of MTNL.